

**GOVERNMENT OF INDIA  
MINISTRY OF POWER**

**LOK SABHA  
UNSTARRED QUESTION NO.2557  
TO BE ANSWERED ON 01.12.2016**

**NEW POWER PLANTS**

**2557. SHRI ASHWINI KUMAR:  
SHRI SADASHIV LOKHANDE:**

**Will the Minister of POWER  
be pleased to state:**

- (a) the details of power projects sanctioned, set up, being set up and pending for various States during the previous and the current five year plan along with the cost of each project, State-wise;
- (b) whether more power plants are proposed to be set up in various States in the near future particularly in Haryana; and
- (c) if so, the details thereof and the time frame for the same, State-wise?

**A N S W E R**

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER,  
COAL, NEW & RENEWABLE ENERGY AND MINES**

**( SHRI PIYUSH GOYAL )**

(a) to (c) : As per Section 7 of the Electricity Act 2003, any generating company may establish, operate and maintain a generating station without obtaining a license/permission under this Act, if it complies with the technical standards relating to connectivity with the grid. Accordingly, sanction of the Government is not required for setting up of thermal power projects. However, for setting up of Hydroelectric Power Projects, the Detailed Project Reports (DPRs) are required to be submitted for concurrence of Central Electricity Authority (CEA). The details of power projects sanctioned, set up, being set up and pending during the 11<sup>th</sup> Plan & 12<sup>th</sup> Plan period in various States including Haryana are given below.

- i. The list of Hydro Projects set up during the 11<sup>th</sup> and 12<sup>th</sup> Plan periods is given at Annex-I.
- ii. The list of thermal (Central & State sector) and hydro power projects being set up in various states is given at Annex-II and Annex-III respectively.
- iii. The list of hydro electric project with CEA for concurrence/appraisal is given at Annex-IV.

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